

No. 86 (2)/XVII-V-1-1 (KA)-42-99

Dated Lucknow, January 13, 2000

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajya Mahila Ayog (Nirsan) Adhiniyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 10 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on January 10, 2000.

THE UTTAR PRADESH STATE COMMISSION FOR WOMEN
(REPEAL) ACT, 2000

[U. P. ACT No. 10 OF 2000]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to repeal the Uttar Pradesh State Commission for Women Act, 1999.

IT IS HEREBY enacted in the Fiftieth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh State Commission for Women (Repeal) Act, 2000.

(2) It shall be deemed to have come into force on December 9, 1999.

Repeal of U. P.
Act no. 19 of
1999

2. The Uttar Pradesh State Commission for Women Act, 1999 is hereby repealed.

Repeal

3. The Uttar Pradesh State Commission for Women (Repeal) Ordinance, 1999 is hereby repealed.

U. P.
Ordinance
No. 250
1999

By order,
Y. R. TRIPATHI,
Pramukh Sachiv.

विधानसभा - दूर दूर दूर दूर - (1855) - 2000-850 (मेरा 1)

(56)